

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2930
ANSWERED ON:10.02.2014
CLEARANCES TO PROJECTS
Ahir Shri Hansraj Gangaram

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether granting environmental clearances to under construction Hydro-electric Power Projects is being delayed in the country;
- (b) if so, the details thereof alongwith the number of such projects pending for clearance in the country, State-wise and the reasons therefor; and (
- (c) the steps taken/being taken by the Government for the quick clearance of such pending proposals in view of the shortage of power in the country?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (DR. M. VEERAPPA MOILY)

(a)to (c) The proposals in respect of hydroelectric power projects seeking environment clearance are processed as per the provisions under the Environment Impact Assessment Notification 2006, as amended from time to time. The reasons for pendency inter-alia include the time taken for submitting additional information by the project proponents and State Government. Details of 10 such projects are annexed. On receipt of complete and proper reports, the Ministry takes prompt action for granting environmental clearance in a timely manner. The environmental clearance is required before commencement of construction of any project including hydropower projects.